

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

205. IA/902/2023 IN C.P. (IB)/233(MB)2021

**IN THE MATTER OF**

Asrec (India) Limited

Vs

Cane Agro Energy (India) Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 25.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel Mr. Rohit Gupta (PH)

For the Respondent:

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**ORDER**

**I.A. 902/2023**

In view of the pendency of I.A. 1340/2023 which is reserved for orders, the present I.A. is posted for **16.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)